



2026:AHC:15329

**HIGH COURT OF JUDICATURE AT
ALLAHABAD**

WRIT - C No. - 613 of 2026

Kanhaiya Lal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Parmeshwar Yadav, Pooja Gupta
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2 to decide the Revision No.244 of 2020, Computerised Case No.C202005000000244 (Ram Naresh Vs. Kanhaiya Lal and others) expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of six months but without granting unnecessary adjournment unless there is no legal impediment.

January 21, 2026

Pramod Tripathi

(Prakash Padia,J.)